

THE GAZETTE OF INDIA
EXTRAORDINARY
PART III – Section 4
PUBLISHED BY AUTHORITY
NEW DELHI,
RESERVE BANK OF INDIA
NOTIFICATION

Mumbai, the 12th August 2008

**Repeal of Reserve Bank of India (Board for Regulation and Supervision of
Payment and Settlement Systems) Regulations, 2005**

DPSS/194/02-11-01/2007-2008.- In exercise of the powers conferred by sub-section (1) of Section 58 of the Reserve Bank of India Act, 1934 (2 of 1934), the Reserve Bank of India, having received the sanction of the Central Government, hereby repeals with immediate effect the Reserve Bank of India (Board for Regulation and Supervision of Payment and Settlement Systems) Regulations, 2005 published in Part-III, Section 4 of the Gazette of India, Extraordinary under Notification of the Reserve Bank of India No. DIT (CO), 2005/09.63.01/2004-05 dated the 18th February 2005:

Provided that such repeal shall not affect—

- (i) the previous operation of the said regulations or anything done or any action taken or purported to have been done or taken or omitted to be done under the said regulations or
- (ii) any right, privilege, obligation or liability acquired or accrued or incurred under the said regulations; or
- (iii) the institution, continuance or enforcement of any legal proceedings or remedy in respect of any such right, privilege, obligation or liability as aforesaid.

G. Gopalakrishna
(Executive Director)

RESERVE BANK OF INDIA

Notification

Mumbai, the 12th August 2008

DPSS/194/02-11-01/2007-2008: -The Reserve Bank, considering the operational aspects, systemic implications and efficient operation of the payment systems, on being satisfied that it is necessary so to do, in exercise of its powers conferred under clause (d) of sub-section (1) of Section 4 of the Payment and Settlement Systems Act, 2007 (51 of 2007) and of all the powers enabling it in this behalf, hereby directs that the provisions of sub-section (1) of Section 4 of the Payment and Settlement Systems Act, 2007 (51 of 2007) shall not apply to :

- (a) a "bank", as defined in clause (a) of sub-section (1) of Section 2 of the Payment and Settlement Systems Act, 2007 (51 of 2007), in respect of intra-bank transactions;
 - (b) a "clearing house" run by State Bank of India, subsidiary bank and a corresponding new bank as defined in Section 5 of the Banking Regulation Act, 1949 (10 of 1949); and
 - (c) the Department of Posts, Government of India, in respect of their payment systems.
2. Notwithstanding the aforesaid exemption, the payment systems operated by the persons as mentioned in clauses (a) to (c) above, shall be deemed to be authorised payment systems for the purposes of the Payment and Settlement Systems Act, 2007 (51 of 2007) and all other provisions of that Act shall apply accordingly.

G. Gopalakrishna
(Executive Director)